



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/465/2020

Date of decision: 24.7.2020

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).

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Rajendra Kumar TGT Math, age 42 years, JNV Bai Nuh, Haryana,
 R/o H-327, Govind Puram, Ghaziabad (U.P.)

...APPLICANT

BY: SH. AMIT BHANOT, COUNSEL FOR THE APPLICANT.

VERSUS

1. Union of India through Secretary to Govt. of India, Ministry of Human Resource Development, Department of School Education and Literacy, Government of India, 124-C, Shastri Bhawan, New Delhi-110001.
2. The Commissioner, Navodaya Vidyalaya Samiti Headquarters, B-15, Institutional Area, Sector-62, Noida, U.P.-201307.
3. The Deputy Commissioner (Sh. B.L. Morodia) NVS RO, Jaipur, 18, Sangram Colony, Mahaveer Marg, C-Scheme, Jaipur, Rajasthan-302004.
4. The Principal, Jawahar Navodaya Vidyalaya, Mahiyanwali, District Sri Ganganagar, Rajasthan-335002.
5. The Principal (Sh. Suresh Chandra), Jawahar Navodaya Vidyalaya, Bai, District Nuh, Haryana-122107.

...RESPONDENTS



ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. Heard learned counsel for the applicant via Video-Conferencing during ongoing Covid-19 pandemic.
2. Present O.A. is directed against orders dated 24.02.2020, 26.05.2020 and 22.06.2020 (Annexure A-2, A-3 and A-4) respectively, relating to placing him under suspension and shifting headquarter from Nuh (Haryana) to Sriganganagar (Rajasthan), with a further prayer to direct the respondents to allow the applicant to continue at JNV, Nuh, Haryana.
3. Learned counsel for the applicant admits that before approaching this Tribunal, applicant has submitted representation dated 01.07.2020 (Annexure A-7) for cancellation of orders on medical grounds, which is pending unanswered with the respondent department. Thus, he submits that applicant will be satisfied if a direction is issued to the respondents to decide his pending representation in accordance with law by considering the grounds given by the applicant to allow him to continue at JNV, Nuh, Haryana.
4. Considering the short prayer of the applicant, as noticed herein above, we propose to dispose of the present O.A. in limine, with a direction to competent authority, to whom representation has been addressed to consider and decide the same by passing a reasoned and speaking order in accordance



with law within a period of four weeks from the date of receipt of a copy of the order and order so passed be duly communicated to the applicant. Ordered accordingly.

5. Disposal of the O.A. in the above terms may not be construed as an expression of any opinion on the merits of the case.

(AJANTA DAYALAN)
MEMBER (A)

Date: 24.07.2020.
Place: Chandigarh.

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(SANJEEV KAUSHIK)
MEMBER (J)